

**GENERAL CIRCULAR No.06 /2019**

- REF:** 1. Representation dated 05.09.2019 from the President, Karnataka State Judicial Department Employees Association, Bengaluru.
2. Letter AB.H.T.No.646/2019 dated 18.09.2019 from the Prl. District & Sessions Judge, Kolar.
3. Notification bearing No. DPAR 02 HHL 2019 dated 13.06.2019.
4. Hon'ble Full Court Resolution dated 27.06.2019.
5. This office Notification dated 01.07.2019
6. Unofficial Note bearing No. DPAR 29 HHL 2019 dated 22.07.2019.
7. This office Circular dated 28.11.2019.

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In view of the Notification issued by the Government of Karnataka and Hon'ble Full Court Resolution cited at Sl. Nos. 3 and 4 above, this office had issued Notification dated 01.07.2019, wherein it is notified that, the fourth Saturday of every month is declared as Holiday to all the Sub-ordinate Courts in the State with effect from the fourth Saturday of July 2019 until further orders.

Further, the Government vide Unofficial Note bearing No. DPAR 29 HHL 2019 dated 22.07.2019 has informed that the Notification dated 13.06.2019 shall not be applied retrospectively. However, the Casual leave for 10 days is to be considered w.e.f. 13.06.2019 and if an Officer/ Official has more than 10 days of casual leave at their credit in the leave account as on 13.06.2019, the same shall be restricted to 10 days and if

the credit of casual leave is less than 10 days as on 13.06.2019, then the same shall be considered as such.

In view of the same, all the Judicial Officers/ Concerned Authorities of all the Subordinate Courts in the State are hereby directed to calculate the Casual Leave in respect of officials working in their unit accordingly. Further, if any official has availed more than 10 days of casual leave after 13.06.2019, the same shall be treated as Earned Leave.

Further, the Authority who grants Casual Leave shall see that the calculation of casual leave is strictly adhered to as above while granting casual leave. Any lapse in this regard will be viewed seriously.

Sd/-

**(RAJENDRA BADAMIKAR)**  
**REGISTRAR GENERAL**

Copy for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judge, Family Court, Bengaluru and all the Judges of Family Courts in the State.
5. All the Presiding Officers of Industrial Tribunals and Labour Courts in the State.
6. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification in the official Website of High Court.
7. The P.As to Registrar General/Registrar (Vigilance)/Registrar (Judicial)/Registrar (Statistics & Review)/Registrar(Administration)/Registrar(Recruitment)/Registrar (Infrastructure & Maintenance)/Registrar (Computers)/Central Project Co-ordinator (Computers).

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.